



2026:AHC:17905

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44785 of 2025

Shilpi Gupta

.....Petitioner(s)

Versus

The Additional Commissioner (First) Chitrakoot
And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Prakash Kushwaha
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the prayer to quash the order dated 18.08.2025 passed by respondent no.1- Additional Commissioner (First), Chitrakoot Dham Division, Banda on the representation filed by the respondents no.4 & 5 against the petitioner under Section 210 of the U.P. Revenue Code, 2006, which was registered as Case No.1115/25, Computerized Case No.C202507000001115.
2. Aggrieved against the aforesaid application under Section 151 CPC was filed by the respondents no.4 & 5 before the respondent no.1, copy of which is appended as annexure-9 to the writ petition. On the said application petitioner has already put up her appearance.
3. It is argued by counsel for the petitioner that once an order under Section 210 of the U.P. Revenue Code, 2006 has become final between the parties, the application filed by the private respondents under Section 151 CPC is not maintainable.
4. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Achal Singh, learned counsel for the respondent no.3 and perused the records.
5. From perusal of the record it is clear that the application under Section 151 CPC was filed by the private respondents before the respondent no.1 to recall the order dated 15.07.2025 is pending consideration before the respondent no.1 and the petitioner is free to raise all such objections as

has been raised by her before this Court in the present writ petition.

6. In this view of the matter, without interfering with the relief as sought for by the petitioner, present writ petition is disposed of finally directing the respondent no.1 to pass appropriate orders on the aforesaid application expeditiously and without granting unnecessary adjournment to the parties concerned.

7. Since the writ petition has been decided on an ex parte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the respondent no.1 shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

January 27, 2026

Pramod Tripathi